GOVERNMENT OF INDIA MINISTRY OF POWER

RAJYA SABHA UNSTARRED QUESTION NO.1596

ANSWERED ON 20.12.2022

VACANCY OF CHAIRPERSONS IN CERC AND APTEL

1596 SHRI AJIT KUMAR BHUYAN:

Will the Minister of **POWER** be pleased to state:

- (a) the circumstances due to which delay has occurred in the appointment of the new Chairperson of the Central Electricity Regulatory Commission (CERC), despite the fact that the last Chairman retired on 11th June, 2022;
- (b) the circumstances due to which delay has occurred in the process of appointment of Chairperson of Appellate Tribunal for Electricity (APTEL) despite retirement of last Chairperson on 12th August, 2021; and
- (c) the circumstances due to which technical member post in the APTEL is lying vacant despite retirement of the member on 29th November, 2021?

ANSWER

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

- (a): Appointment to the post of Chairperson, CERC is governed by the relevant provisions of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004, as amended from time to time. The selection process for filling up the vacant post of Chairperson, CERC is underway. Applications have been received.
- **(b) & (c):** Appointment of Chairperson and Members in APTEL is governed by the relevant provisions of the Tribunal Reforms Act, 2021 and Tribunal (Conditions of Service) Rules, 2021, which were notified on 13.08.2021 and 15.09.2021, respectively.

The Chairperson, APTEL, has been appointed on 23.11.2022 by the Central Government. Further, the selection process for filling up the vacant post of Technical Member, APTEL is underway. Applications have been received.
